

12 P. M.

PAPERS LAID ON THE TABLE

I. Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) Rules, 1985

II. Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 1985

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956 :—

(i) G.S.R. No. 794(E), dated the 12th October, 1985, publishing the Life Insurance Corporation of India, Class I Officers (Revision of Terms and Conditions of Service) Rules, 1985 [Placed in Library. See No. LT-1477/85.]

(ii) G.S.R. No. 990(E), dated the 26th October, 1985, publishing the Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) (Amendment) Rules, 1985. [Placed in Library. See No. LT-1518/85.]

I. General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 1985

II. General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Amendment Scheme, 1985

SHRI VISHWANATH PRATAP SINGH: Sir, I also beg to lay on the

table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972:—

(i) G.S.R. No. 769(E), dated the 15th October, 1985, publishing the General Insurance (Rationalisation and Revision of Pay Scales and Other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 1985.

(ii) S.O. No. 770(E), dated the 15th October, 1985, publishing the General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Amendment Scheme, 1985.

[Placed in Library. See No. LT-1478/85 for (i) and (ii).]

Central Reserve Police Force (3rd Amendment) Rules, 1985

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : Sir, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Home Affairs, Notification G.S.R. No. 943, dated the 12th October, 1985, publishing the Central Reserve Police Force (3rd Amendment) Rules, 1985. [Placed in Library. See No. LT-1456/85.]

Notifications of the Delhi Administration

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P. A. SANGMA): Sir, I beg to lay on the Table under sub-section (2) of section 148 of the Delhi Police Act, 1978 a copy each (in English and Hindi) of the follow-

ing Notifications of the Delhi Administration:—

(i) No. F.10/60/80-Home(P)/Estt., dated the 1st August, 1985, regarding scale of charges in respect of deputing additional police on payment to private persons etc.

(ii) No. F.10/45/85-Home(P)/Estt., dated the 5th September, 1985, publishing the Delhi Police (Appointment and Recruitment) 2nd Amendment Rules, 1985.

[Placed in Library. See No. LT-1457/15 for (i) and (ii).]

Notifications of the Ministry of Personnel and Training, Administrative Reforms and Public Grievances and Pension (Department of Personnel and Training)

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) : Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel and Training, Administrative Reforms and Public Grievances and Pension (Department of Personnel and Training), under sub-section (2) of section 3 of the All India Services Act, 1951 :—

(i) G.S.R. No. 791, dated the 24th August 1985 publishing the Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1985.

(ii) G.S.R. No. 792, dated the 24th August, 1985, publishing the Indian Administrative Service (Pay) Eighth Amendment Rules, 1985.

(iii) G.S.R. No. 813, dated the 31st August, 1985, publishing the All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1985.

(iv) G.S.R. No. 834, dated the 7th September, 1985, publishing the Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1985.

(v) G.S.R. No. 835, dated the 7th September 1985 publishing the Indian Administrative Service (Fixation of Grade Strength) Ninth Amendment Regulations, 1985.

(vi) G.S.R. No. 919 dated the 5th October, 1985, publishing the Indian Administrative Service (Pay) Ninth Amendment Rules, 1985.

(vii) G.S.R. No. 1009, dated the 2nd November, 1985, publishing the All India Services (Conduct) Amendment Rules, 1985.

(viii) G.S.R. No. 832 (E), dated the 7th November, 1985, publishing the Indian Police Service (Pay) Second Amendment Rules, 1985.

(ix) G.S.R. No. 1040, dated the 9th November, 1985, publishing the All India Services (Study Leave) Regulations, 1985.

[Placed in Library. See No. LT-1459/85 for (i) to (ix)]

I. Central Administrative Tribunal (Staff) Conditions of Service Rules, 1985

II. Corrigendum to the Government notification No. 825(E), dated 31st October, 1985

SHRI P. CHIDAMBARAM : Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel and Training, Administrative Reforms and Public Grievances and Pension (Department of Personnel and Training), under sub-section (1) of section 37 of the Central Administrative Tribunal Act, 1985 :

(i) G.S.R. No. 825 (E), dated the 31st October, 1985, publishing the Central Administrative Tribunal